

actual recovery made by each of these Banks during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c)

Reserve bank of India (RBI)'s data monitoring system does not generate information in the manner asked for in the question. However, the information collected from the banks is given below:

Name of the Bank	No. of suits filed as on 31.12.96	No. of cases settled during 1995-96	Amount of concession granted during 1995-96 (Rs. in crores)	Actual recovery made during 1995-96
Syndicate Bank	96,357	477	70.23	36.49
Canara Bank	1,46,329	163*	59.55*	46.03*
Corporation Bank	14,261	990	1.53	10.05
State Bank of India	26,69,000	5159	131.00	193.00

*Information pertains to the calendar year 1996.

B.H.E.L.

3176. LT. GENERAL SHRI PRAKASH MANI TRIPATHI:
SHRI BHAGWAN SHANKAR RAWAT:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Bharat Heavy Electricals Limited had entered into a contract with a German firm for import of a second hand forge press in the year 1990 at a cost of approximately Rs. 20 crores at that time and that the contracted second hand forge press was only commissioned in the year 1995 after making additional payment of Rs. 20 crore to the said German firm totalling to Rs. 40 crores for a second hand forge press;

(b) if so, the reasons for making an additional payment of Rs. 20 crore;

(c) whether BHEL had made an advance payment of Rs. 20 crore to the said German firm in the year 1990 even though the BHEL had provided to the supplier an irrevocable letter of credit;

(d) if so, the reasons therefor;

(e) whether any officials of the BHEL had complained about the said deal alleging kick backs; and

(f) if so, the action being taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Bharat Heavy Electricals Ltd. (BHEL) had placed a Purchase Order on a German firm after obtaining all the required approvals in January'90 for import of a

second hand Forge Press alongwith associated equipment at a value of DM 8.05 millions (equivalent to Rs. 8.06 crore at that time).

The Press was commissioned in March' 94. The actual payment made to the said German firm was DM 7.51 millions (Rs. 8.08 crore) for supplying the equipment between March'90 and December'91 which was well within the value of Purchase Order including changes in scope of supply and the impact of exchange rate variation. No additional payment has been made to the said German firm. Hence, the payment made to the said German firm was only Rs. 8.08 crores inclusive of exchange variations.

(b) Does not arise.

(c) No, Sir. BHEL had not made any advance payment to the said German Firm. A Letter of Credit (LC) for DM 6.78 millions was opened for making payment against despatch. However, the said German Firm had encashed an LC amount of DM 6.44 millions which was not commensurate with the value of part consignment despatched. The difference between the amount due and amount drawn was later recovered from the said German Firm alongwith interest.

(d) Not applicable.

(e) and (f) One of the officials of BHEL has made some complaints about the aforesaid matter and the said official has also submitted an Intervening application in Delhi High Court and the case is subjudice. CBI has also registered a FIR in 1995 in the said case which is under investigation. All necessary information/assistance is being provided to the CBI by the Company in this regard.